

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Miscellaneous Application No. 3 of 2023

in

Original Application No.91 of 2020

IN THE MATTER OF:

Venkatapathi Raja Yenumula
H.No. 2-232, Kesevadasupalem
RAZOLU Taluka, Sakhinetipalli Mandal,
Eastgodavari District, Andhra Pradesh-533252
Mobile No. 9528345678 & +44 7837 200953
Mail id: rajavr.smile@gmail. ...Petitioner/Applicant

VS

1. Union of India
Through its Secretary,
Ministry of Environment, Forest & CC
Indira Priyadarshini Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011- 24695262, 24695265
And 16 others Respondents/Respondents

REPORT FILED BY THE 7TH RESPONDENT APCZM

Date-21-09-2023



**MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
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Counsel for the 7th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Miscellaneous Application No. 3 of 2023 (SZ)

And

Original Application No. 91 of 2020 (SZ)

Venkatapathi Raja Yenumula	Versus	Applicant(s)
Union of India, Rep. by its Secretary, MoEF&CC, New Delhi and Ors.		Respondent(s)
	And	
Venkatapathi Raja Yenumula	Versus	Applicant(s)
Union of India, New Delhi and Ors.		Respondent(s)

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It is certified that all the documents contained in the above annexure are true copies.

Date:

REPORT OF ANDHRA PRADESH COASTAL ZONE MANAGEMENT AUTHORITY (APCZMA) IN THE MATTER OF HON'BLE NGT ORDER DATED 08.09.2023 IN M.A. NO. 3 OF 2023 (SZ) AND O.A. NO. 91 OF 2023 (SZ):

It is to submit that the Hon'ble NGT in M.A No. 3 of 2023 (SZ) in O.A. No. 91 of 2020(SZ) vide order dated 08.09.2023 directed *Andhra Pradesh State Coastal Zone Management Authority and the Coastal Aquaculture Authority to file the report within 2 (Two) weeks*. In this regard, the action taken report of the Andhra Pradesh State Coastal Zone Management Authority (APCZMA) is as follows:

1. The EFS&T (SEC.I) Dept., Govt. of A.P., vide G. O. Rt. No. 135, dated. 21.12.2022 constituted DLCs, as per the provisions of CRZ Notification 2011. The concerned Collector & District Magistrate is the Chairman and the Regional Officer, APPCB is the Member Convener of the of the District level Committee (DLC). The Government vide G. O. Rt. No. 32, dated 22.05.2023, issued orders stipulating the functions of the DLCs as provided in the CRZ notification, 2011 for effective functioning of DLCs as stated below:
 - a) To assist APCZMA in enforcement of the CRZ Notification as amended from time to time.
 - b) *To identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations.*
 - c) The DLC may be convened as and when necessary as per the approval accorded by the Chairman of the DLC.
 - d) The Member convener of the DLC shall be responsible (i) convening and conduct of the meetings as per the instructions of the chairman, DLC (ii) maintaining the records and correspondence of the proceedings of the DLC meetings (iii) submit quarterly reports on the DLC meetings conducted, violations identified and the follow-up action initiated as per the directions of the APCZMA.

The copies of the G. O. Rt. No. 135, dated. 21.12.2022 and G. O. Rt. No. 32, dated 22.05.2023, are herewith submitted as annexure-A.

2. The Collector & District Magistrate, Chairman of the District level Committee (DLC) constituted District Level Committee vide orders dated 12.05.2023 for Dr. B. R. Ambedkar Konaseema District in accordance with the CRZ notification, 2011. The copy of the proceedings dated 23.05.2023 are herewith submitted as annexure-B.

3. APCZMA addressed a letter to the Collector & District Magistrate, Chairman of District Level Committee, Dr. B.R. Ambedkar Konaseema District on 20.07.2023 requesting to review with the concerned Stakeholder Departments in District Level Committee and furnish appropriate recommendations along with the *details of the unauthorized aquaculture units carried out operations without obtaining permission or license and illegal sea sand mining units in the coastal zone identified for causing damage to the Environment to the APCZMA, for taking further action. The copy of the letter is submitted as annexure-C.*
4. In obedience of the APCZMA letter dated 20.07.2023, the Collector & District Magistrate, Chairman of District Level Committee, Dr. B.R. Ambedkar Konaseema District conducted meeting with the concerned departments on 31.08.2023. The Regional Officer, APPCB and the Member Convener of the of the District level Committee (DLC) on 14.09.2023, communicated the minutes of the DLC meeting held on 31.08.2023 @ 10:30 AM at O/o. The Collector & the District Magistrate, Dr. B. R. Ambedkar Konaseema District, Amalapuram. The copy of the minutes are submitted as annexure-D.
5. As per the minutes, it was noted that the Collector & District Magistrate, Chairman of District Level Committee, Dr. B.R. Ambedkar Konaseema District has reviewed the directions 46 (I, II, III, VI) issued in Hon'ble NGT order dated 18.07.2022 in OA No. 91 of 2020 (SZ) in the DLC meeting conducted on 31.08.2023.
6. The action for Hon'ble NGT directions in OA No. 91 of 2020 (SZ) vide order dated 18.07.2022 directed by the Collector & District Magistrate, Chairman of District Level Committee, Dr. B.R. Ambedkar Konaseema District is submitted below:

46 (I) Andhra Pradesh Aqua Culture Authority, Fisheries Department and the District Collector of the respective Districts are directed to take appropriate action against those persons who are operating illegal/unauthorised aqua culture farms in the Coastal Zones or other areas without obtaining necessary permission or license from the respective authorities including removal of those units, disconnection of electricity, if any, given, imposing environmental compensation and initiating prosecution as has been directed by the Special Bench in Mr. A. Paramasivan vs. TNPCB, Chennai & Ors.-O.A. No. 82 of 2016 and connected matters.

Action: The committee opined to direct the JD, fisheries to conduct resurvey of entire coastal area as alleged in O.A.No.91 of 2020, to be carrying the unauthorized aqua

culture farms and to categorize the illegal farms in violation of CRZ and illegal farms in violation of Coastal Aquaculture Act. The JD, fisheries is also directed to implement disconnection of power supply orders to the illegal farms.

46 (II) The Department of Mines and Geology and the Andhra Pradesh Pollution Control Board, State Coastal Zone Authority and the District Collector of the respective districts are directed to monitor illegal sea shore sand mining and take action against those persons who are committing such mischief strictly in accordance with law including imposition of environmental compensation for illegal sand mining conducted in those prohibited areas apart from initiating prosecution and recovery of penalties provided under the respective mining rules.

Action: The committee opined to direct the Mines & Geology and Special Enforcement Bureau to monitor illegal sea shore sand mining and to take necessary action.

46 (III) The Mines and Geology Department and the State Coastal Zone Management Authority are directed to implement the directions issued by this Tribunal in respect of removal of sand bars in various decisions including *Janajagriti Samithi vs. Union of India & Ors.-O.A. No. 26 of 2013* and connected cases and *Gutha Gunasekhar and Ors. vs. Union of India and Ors.-O.A. No. 137 of 2021* and strictly adhere to the sustainable sand mining policy of 2016 and Regulation of Maintenance and Enforcement of Guidelines, 2020 issued by MoEF&CC in respect of these aspects.

Action: The committee opined to direct Mines & Geology Department to take necessary action.

46 (VI) The Coastal Zone Management Authority and the Fisheries Department, the Aqua Culture Authority and Director of Mines, Andhra Pradesh State Pollution Control Board are directed to take steps to recover the environmental compensation from those persons who are involved in unauthorized aqua culture activity without obtaining permission or license and conducting illegal sea sand mining activities in the coastal zone, apart from initiating prosecution and seizure of vehicles as done by them as huge amount is lost to the Government on account of such illegal activity and such persons should be dealt with in accordance with law as damage caused to environment including its cost of restoration has to be recovered from them by imposing environmental.

Action: The committee opined to direct the JD, fisheries to take steps to levy penalty to those persons who are involved in unauthorized aqua culture activity without obtaining permission or license.

7. The Regional Officer, APPCB and the Member Convener of the of the District level Committee (DLC) addressed letters to the O/o. the Superintendent of Police, Department of Fisheries and Department of Mines and Geology on 13.09.2023 for taking necessary action. The copies of the letters are herewith submitted as annexure-E.
8. Further, it is to submit that as per the G. O. Rt. No. 32, dated 22.05.2023, the Collector & District Magistrate, Chairman of District Level Committee, Dr. B.R. Ambedkar Konaseema District has to identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations. Accordingly, the APCZMA will take further necessary action in the matter.


Member Secretary
APCZMA & APPCB
C.M.

Item No.06:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Miscellaneous Application No. 03 of 2023(SZ)

in

Original Application No. 91 of 2020 (SZ)

IN THE MATTER OF:

Venkatapathi Raja Yenumula,
Andhra Pradesh.

...Applicant(s)

Union of India,
Rep. by its Secretary,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

Date of hearing: 08.09.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Sravan Kumar.

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1.
Mr. Basu represented
Mrs. Madhuri Donti Reddy for R4 to R7, R9 to R16.
Mr. R. Thirunavukarasu for R8.

ORDER

1. Today, the reports of Respondents No.5, 13 and 14 are filed.
2. The reports of the Andhra Pradesh Pollution Control Board, Andhra Pradesh State Coastal Zone Management Authority and the Coastal Aquaculture Authority are yet to be filed.
3. Let the above mentioned authorities file their respective reports within 2 (Two) weeks.
4. Post the matter on 25.09.2023 for final hearing.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

M.A. No.03/2023 (SZ) in
O.A. No.91/2020 (SZ)
08th September 2023. Mn.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

E.F.S.&T. Department - APCZMA - Committees - Constitution of District Level Committees (DLCs) in the Coastal Districts of Andhra Pradesh in accordance with CRZ Notification 2011 - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.1) DEPARTMENT

G.O.Rt.No.135

Dated:21.12.2022.

Read:-

From the Member Secretary, APCZMA, Vijayawada, Lr.No.6/CRZ/EFS&T/2021,
Dated : 01.12.2022.

&&&&&

In the letter read above, the Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada has stated that as per para 6 (c) of the CRZ Notification, 2011, District Level Committees (DLCs) are to be reconstituted in the coastal districts of Andhra Pradesh. He has also stated that the Ministry of Environment, Forest & Climate Change (CRZ) has directed all the Coastal States in this regard.

2. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada has requested the Government to constitute District Level Committees for the 13 Coastal Districts of Andhra Pradesh, i.e., (1) Srikakulam District; (2) Vizianagaram District; (3) Visakhapatnam District; (4) Anakapalli District; (5) Kakinada District; (6) Konaseema District; (7) West Godavari District; (8) Eluru District; (9) Krishna District; (10) Bapatla District; (11) Prakasam District; (12) Nellore District; (13) Tirupathi District under the Chairmanship of Collector & District Magistrate containing atleast 3 representatives of local traditional coastal communities including fisher folk.

3. Government, after careful examination of the matter, here by constitute District Level Committees for the following 13 Coastal Districts of Andhra Pradesh as per para 6 (c) of the CRZ Notification, 2011 under the chairmanship of the concerned Collector & District Magistrate with the following composition:

1	Collector & District Magistrate	Chairman
2	District Panchayat Officer	Member
3	Municipal Commissioners of coastal towns concerned	Member
4	VC & MD of Urban Development Authority with coastal jurisdictions	Member
5	Assistant Director, Fisheries	Member
6	Regional Officer, APPCB	Member - Convenor
7	Representatives from local communities (to be decided by the Collector & District Magistrate)	3 Members

4. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada and the District Collectors shall take further action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NEERABH KUMAR PRASAD
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
The Member Secretary, A.P. Coastal Zone Management Authority, Vijayawada.
The District Collectors of coastal districts.

Copy to:

The PS to M. (Energy, EFS&T, M&G).

The PS to Spl. CS (EFS&T).

SF / SC (Computer No. 1930107).

// FORWARDED::BY ORDER //

SECTION OFFICER

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

E.F.S. & T. Department – APCZMA – District Level Committees (DLCs) in the Coastal Districts of Andhra Pradesh in accordance with CRZ Notification 2011 – Functions of District Level Committees – Orders – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.VI) DEPARTMENT

G.O.Rt.No.32

Dated:22.05.2023

Read the following:-

1. G.O.Rt.No.135, EFS&T (Sec.I) Dept., dated 21.12.2022.
2. From the Member Secretary, APCZMA, Lr.No.11/APCZMA/ DLCs/ 2022-865, dt.18.01.2023.

&&&&

ORDER:

In the G.O. 1st read above, orders have been issued constituting District Level Committees (DLCs) in all the 13 Coastal Districts of Andhra Pradesh, with the following composition:

1.	Collector & District Magistrate	Chairman
2.	District Panchayat Officer	Member
3.	Municipal Commissioners of coastal towns concerned	Member
4.	VC & MD of Urban Development Authority with coastal jurisdictions	Member
5.	Assistant Director, Fisheries	Member
6.	Regional Officer, APPCB	Member – Convenor
7.	Representatives from local communities (to be decided by the Collector & District Magistrate)	3 Members

2. In the letter 2nd read above, the Member Secretary, APCZMA, as per the decision taken by the APCZMA in its meeting held on 24.12.2022 at Vijayawada, has sent a proposal to Government to issue orders clearly stipulating the functions of the DLCs as provided in the CRZ notification, 2011 for effective functioning of the DLCs.

3. Government, after careful examination of the matter, hereby issue orders stipulating the functions of DLCs as provided in the CRZ notification, 2011 for effective functioning of the DLCs as stated below:

- a. To assist APCZMA in enforcement of the CRZ Notification as amended from time to time.
- b. To identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations.
- c. The DLC may be convened as and when necessary as per the approval accorded by the Chairman of the DLC.
- d. The Member convenor of the DLC shall be responsible (i) convening and conduct of the meetings as per the instructions of the Chairman, DLC (ii) maintaining the records and correspondence of the proceedings of the DLC meetings (iii) submit quarterly reports on the DLC meetings conducted, violations identified and the follow-up action initiated as per the directions of the APCZMA.

4. The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada shall take further action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NEERABH KUMAR PRASAD
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The Chairman, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada.

The Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), Vijayawada.

Copy to:-

The Member Secretary, A.P. Pollution Control Board, Vijayawada.

The PS to Hon'ble Minister (E, FS&T, M&G),

The PS to Spl. CS (E, FS&T, M&G),

The PS to Spl. Secy., (EFS&T).

SF/SC

//Forwarded::By Order//


SECTION OFFICER

**Proceedings of the Collector & District Magistrate
Dr.B.R.Ambedkar Konaseema District**

Procd.No. APCZMA/DLC-I/PCB/RO-KKD/2023-288

Date: 23.05.2023

Sub : APCZMA - Constituted District Level Committee (DLC) for Dr.B.R.Ambedkar Konaseema District in accordance with CRZ Notification, 2011 - Orders - Communicated - Reg.

- Ref:**
1. CRZ notification 2011 issued by MoEF & CC, New Delhi vide S.O. 19 (E), dated 06.01.2011.
 2. G.O.Rt.No.135 issued by E.F.S & T Department, Govt of Andhra Pradesh on 21.12.2022.
 3. The Member Secretary, APCZMA, Vijayawada vide Lr.No.11/APCZMA/DLCs/2022-867, Dated: 18.01.2023.
 4. Note orders of the Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District dt. .03.2023.

1. As per the paragraph 6 (C) of the Coastal Regulation Zone (CRZ) Notification, 2011, dated 06.01.2011, the State Government is primarily responsible for enforcing and monitoring of the provisions of the notification and the State Government shall constitute District Level Committees (DLCs) under the Chairmanship of the Collector & District Magistrate of the concerned District containing at least 3 representatives of local traditional coastal communities including fisher folk.
2. The Environment Forest Science & Technology Department, Govt. of Andhra Pradesh, vide G.O. Rt. No. 135, Dt: 21.12.2022 has constituted District Level Committees (DLCs) in all the reconstituted 13 Coastal Districts of Andhra Pradesh as per Para 6 (C) of the CRZ Notification, 2011 under the chairmanship of the Collector & District Magistrate with the following.

1.	Collector & District Magistrate,	Chairman
2.	District Panchayat Officer,	Member
3.	Municipal Commissioner,	Member
4.	VC & MD Of Urban Development Authority with coastal jurisdictions.	Member
5.	Assistant Director, Fisheries,	Member
6.	Regional Officer, APPCB	Member - Convenor
7.	Representatives from local communities (to be decided by the Collector & District Magistrate)	3 Members

3. In compliance to the G.O.Rt.No.135 of E.F.S: & T Department, Govt of Andhra Pradesh on 21.12.2022, and the Member Secretary, APCZMA letter dated 18.01.2023, the Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District, the District Level Committee for Dr.B.R.Ambedkar Konaseema District as per Para 6 (C) of the CRZ Notification, 2011 is hereby constituted with the following members:

1.	Collector & District Magistrate, Dr.B.R.Ambedkar Konaseema District	Chairman
2.	District Panchayat Officer, Dr.B.R.Ambedkar Konaseema District	Member
3.	Municipal Commissioner, Amalapuram	Member
4.	Regional Deputy Director of Town & Country Planning, Rajamahendravaram	Member

	(As no Urban Development Authority existing)	
5.	Joint Director of Fisheries, Amalapuram	Member
6.	Regional Officer, APPCB, Kakinada	Member - Convenor
7.	Sri Pemmada Babu Rao, S/o. Govinda Raju, Bhairavapalem.	Member
8.	Sri Oleti Satish, S/o. Sathi Raju Balusatippa.	Member
9.	Sri Sangani Pothuraju, S/o. Sathi Raju, Gachakayalapara.	Member

The District Level Committee (DLC) shall discuss on CRZ matters at District Level and follow the instructions of the Andhra Pradesh Coastal Zone Management Authority (APCZMA), Andhra Pradesh, Ministry of Environment Forests & Climate Change (MoEF & CC), Govt of India time to time.

Sd/-

Collector & District Magistrate
Dr.B.R.Ambedkar Konaseema District

To
District Panchayat Officer, Dr.B.R.Ambedkar Konaseema District,
Municipal Commissioner, Amalapuram,
Regional Deputy Director of Town & Country Planning, Rajamahendravaram,
Joint Director of Fisheries, Amalapuram,
Sri Pemmada Babu Rao, S/o. Govinda Raju, Bhairavapalem,
Sri Oleti Satish, S/o. Sathi Raju Balusatippa,
Sri Sangani Pothuraju, S/o. Sathi Raju, Gachakayalapara.

//t.c.f.b.o//

Nawendu Asok
ENVIRONMENTAL ENGINEER

o/c



Andhra Pradesh Coastal Zone Management Authority
(APCZMA), Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada-520007



Letter No. OA No. 91 of 2020/APCZMA/Legal/2020- 324

Date:20.07.2023

From
The Member Secretary
APCZMA,
Vijayawada, A.P.

To
The Collector & District Magistrate,
Chairman of District Level Committee,
Dr. B. R. Ambedkar Konaseema District.

Sir,

Sub : CRZ - APCZMA -M.A No. 3 of 2023 (SZ) in O.A. No. 91 of 2020(SZ) in the Hon'ble NGT, Chennai filed by Sri Venkatapathi Yenumula Raju, S/o Venkatratnam, Dr. B.R. Ambedkar Konaseema District against massive illegal aqua ponds, illegal beach sand mining, damage caused to coastal area and resulting flooding adjoining villages of Pallipalem village, Antravedi Devasthanam and other villages in Malkipuram and Sakhinetipalli mandals of Dr. B.R. Ambedkar Konaseema District- Status report - Requested- Reg.

21-07-2023
VMS

Ref : 1) Hon'ble NGT, Chennai order in OA. No. 91 of 2020 dated 08.07.2022.
2) Hon'ble NGT, Chennai M.A No. 3 of 2023 (SZ) in O.A. No. 91 of 2020(SZ) received from Hon'ble NGT to APPCB on 16.05.2023.
3) Hon'ble NGT, Chennai M.A No. 3 of 2023 (SZ) in O.A. No. 91 of 2020(SZ) Order dated 30.05.2023.

It is to inform that, Sri Venkatapathi Raja Yenumula of H.No. 2-232. Kesavadasupalem Razolu Taluka, Sakhinetipalli Mandal, East Godavari District, Andhra Pradesh has filed an Original Application No. 91 of 2020 in the Hon'ble National Green Tribunal, Southern Zone, Chennai (Sothern Bench). The main contention of the application is that along the coastal stretch of Bay of Bengal touching the adjoining villages of Pallipalem, Gogunnamatam of Rajole Mandalam, Kesavadasupalem, Chintalamori, Sankaraguptam, Padmatipalem, Turpupalem, Gollapalem, Karavaka, Kesinipally in Malikipuram and Sakhinetipalli mandals of East Godavari District of Andhra Pradesh, there are large scale illegal beach sand mining is undertaken. The applicant also stated that apart from this there are shrimp farms (Aqua farms) being conducted along the beach without getting any necessary permission or clearances from the respective departments.

The Hon'ble NGT, Southern Zone, Chennai (Sothern Bench) in the matter of Original Application No. 91 of 2020 (SZ) vide order dated 01.07.2020 has constituted a Joint Committee and the Committee filed the report on 23.03.2021 to the Hon'ble NGT.

The applicant filed objections to the Joint Committee in the form of reply wherein he had pointed out the various irregularities in not carrying out the directions issued by this Tribunal in respect of sand mining and aquaculture activities and also the directions of the Hon`ble Apex Court and requested Tribunal to issue further directions as follows:

- A. Direct the Chief Secretary of Andhra Pradesh to make the District Administration accountable for the implementation of the directions passed by this Hon`ble Tribunal in the present case as well as earlier judgments,
- B. Direct the Joint Inspection Committee to assess the damage caused to sand mounds in East Godavari district and its effects on coastal villages in the region.

The Hon`ble NGT disposed the application of O.A. No. 91 of 2020(SZ) vide order dated 18.07.2022 with the direction that "the Coastal Zone Management Authority and the Fisheries Department, the Aqua Culture Authority and Director of Mines, Andhra Pradesh State Pollution Control Board are directed to take steps to recover the environmental compensation from those persons who are involved in unauthorized aqua culture activity without obtaining permission or license and conducting illegal sea sand mining activities in the coastal zone, apart from initiating prosecution and seizure of vehicles as done by them as huge amount is lost to the Government on account of such illegal activity and such persons should be dealt with in accordance with law as damage caused to environment including its cost of restoration has to be recovered from them by imposing environmental compensation taking into those aspects as well. When vehicles are seized by the authority, then they are directed to strictly follow the direction given by the Principal Bench to insist for deposit of 50 per cent of market value of the vehicle seized while releasing the vehicle".

The petitioner in O.A.No.91 of 2020 has filed M.A No. 3 of 2023 (SZ) in O.A.No.91 of 2020 (SZ) to implement the order dated 18.07.2022. The prayers of the Appellant in M.A No. 3 of 2023 (SZ) in O.A.No.91 of 2020 (SZ) are:

- i. Take action according to the Section 26 to 28 of the National Green Tribunal Act, 2010 against the violators of for non compliance and willful disobedience of the Judgment dated 18.07.2022 passed by Hon`ble Tribunal in O.A.No.91 of 2020,
- ii. Direct the respondent authorities to fix the responsibility for noncompliance of the judgment passed by Hon`ble Tribunal.
- iii. Impose exemplary penalty on the violations for violating the judgment of the Hon`ble Tribunal as per section 24 of NGT Act 2010.

The Hon`ble NGT vide order dated 30.05.2023 (uploaded in the website on 23-06-2023), adjourned the case to 28.07.2023.

Further it is to submit that the EFS&T (SEC.I) Dept., Govt. of A.P., vide G. O. Rt. No. 135, dated. 21.12.2022 constituted DLCs, as per the provisions of CRZ Notification 2011. The concerned Collector & District Magistrate is the Chairman and the Regional Officer, APPCB is the Member Convenor of the of the District level Committee (DLC). The

Government vide G. O. Rt. No. 32, dated 22.05.2023, issued orders stipulating the functions of the DLCs as provided in the CRZ notification, 2011 for effective functioning of DLCs as stated below:

- a) To assist APCZMA in enforcement of the CRZ Notification as amended from time to time.
- b) To identify violations of the provisions of the CRZ Notification and to make appropriate recommendations to the APCZMA for taking further necessary action on the identified violations.
- c) The DLC may be convened as and when necessary as per the approval accorded by the Chairman of the DLC.
- d) The Member convener of the DLC shall be responsible (i) convening and conduct of the meetings as per the instructions of the chairman, DLC (ii) maintaining the records and correspondence of the proceedings of the DLC meetings (iii) submit quarterly reports on the DLC meetings conducted, violations identified and the follow-up action initiated as per the directions of the APCZMA.

The Collector & District Magistrate, Chairman of the District level Committee (DLC) constituted District Level Committee vide orders dated 12.05.2023 for Dr. B. R. Ambedkar Konaseema District in accordance with the CRZ notification,2011.

In view of the M.A No. 3 of 2023 (SZ) order in O.A.No.91 of 2020 (SZ) filed by the Appellant regarding implementation of the Hon'ble NGT order dated 18.07.2022, the Collector & District Magistrate, Chairman of District Level Committee, Dr. B.R. Ambedkar Konaseema District is requested to review with the concerned Stakeholder Departments in District Level Committee and furnish appropriate recommendations along with the *details of the unauthorized aquaculture units carried out operations without obtaining permission or license and illegal sea sand mining units in the coastal zone* identified for causing damage to the Environment to the Member Secretary, APCZMA, for taking further action.

Yours faithfully,


Member Secretary
APCZMA & APPCB

Copy to the Environmental Engineer, APPCB, Regional Office, Kakinada Member Convenor for District Level Committee of Dr. B.R. Ambedkar Konaseema District is requested to pursue with the Collector & District Magistrate, Dr. B.R. Ambedkar Konaseema District for submission of report to APCZMA.

**MINUTES OF THE DISTRICT LEVEL COMMITTEES (DLC) MEETING HELD ON
31.08.2023 AT 10.30 AM AT O/o THE COLLECTOR & DISTRICT MAGISTRATE, DR. B.R.
AMBEDKAR KONASEEMA DISTRICT, AMALAPURAM.**

The following members of the District Level Committee attended the Meeting:

- | | | |
|---|---|-------------------|
| 1. The Collector & District Magistrate,
Dr.B.R.Ambedkar Konaseema District | - | Chairman |
| 2. District Panchayat Officer,
Dr.B.R.Ambedkar Konaseema District | - | Member |
| 3. Municipal Commissioner, Amalapuram | - | Member |
| 4. Assistant Deputy Director of Town &
Country Planning., Rajamahendravaram
(As no Urban Development Authority
existing) | - | Member |
| 5. Joint Director of Fisheries, Amalapuram | - | Member |
| 6. Regional Officer, APPCB, Kakinada | - | Member – Convener |
| 7. Sri Pemmada Babu Rao, S/o. Govinda
Raju, Bhairavapalem. | - | Member |
| 8. Sri Oleti Satish, S/o. Sathi Raju
Balusatippa. | - | Member |
| 9. Sri Sangani Pothuraju, S/o. Sathi Raju,
Gachakayalapara. | - | Member |

At the outset, the Collector and District Magistrate, Chairman of the District Level Committee, Dr.B.R.Ambedkar Konaseema District has welcomed all the members of the Committee and directed the EE, RO, APPCB to brief the members on the purpose of the meeting.

The EE, RO, APPCB has submitted that District Level Committee was constituted by the Collector & District Magistrate, Dr.B.R. Ambedkar Konaseema District in obedience of the G.O.Rt.No.135, dated 21.12.2022, EFS&T Dept., GoAP, relating to the CRZ notification, 2011. He further briefly explained about Hon'ble NGT order dated 18.07.2022 in O.A. No. 91 of 2020(SZ) filed by Sri Venkatapathi Yenumula Raju, S/o Venkatratnam, Dr. B.R. Ambedkar Konaseema District against illegal aqua ponds, illegal beach sand mining in the villages of Pallipalem village, Gogunnamatam of Razole Mandal and other villages in Malikipuram and Sakhinetipalli mandals of Dr. B.R. Ambedkar Konaseema District. He informed that the APCZMA, Vijayawada addressed letter to conduct the DLC meeting and to review with the concerned stakeholder departments in connection with O.A. No. 91 of 2020(SZ).

The collector & District Magistrate has explained the members about the directions of the Hon'ble NGT order dated 18.07.2022 in O.A.No. 91 of 2020(SZ).

46 (I) *Andhra Pradesh Aqua Culture Authority, Fisheries Department and the District Collector of the respective Districts are directed to take appropriate action against those persons who are operating illegal/unauthorised aqua culture farms in the Coastal Zones or other areas without obtaining necessary permission or license from the respective authorities including removal of those units, disconnection of electricity, if any, given, imposing environmental compensation and initiating prosecution as has been directed by the Special Bench in Mr. A. Paramasivan vs. TNPCB, Chennai & Ors.-O.A. No. 82 of 2016 and connected matters.*

Action: The committee opined to direct the JD, fisheries to conduct resurvey of entire coastal area as alleged in O.A.No.91 of 2020, to be carrying the unauthorised aqua culture farms and to categorize the illegal farms in violation of CRZ and illegal farms in violation of Coastal Aquaculture Act. The JD, fisheries is also directed to implement disconnection of power supply orders to the illegal farms.

46 (II) *The Department of Mines and Geology and the Andhra Pradesh Pollution Control Board, State Coastal Zone Authority and the District Collector of the respective districts are directed to monitor illegal sea shore sand mining and take action against those persons who are committing such mischief strictly in accordance with law including imposition of environmental compensation for illegal sand mining conducted in those prohibited areas apart from initiating prosecution and recovery of penalties provided under the respective mining rules.*

Action: The committee opined to direct the Mines & Geology and Special Enforcement Bureau to monitor illegal sea shore sand mining and to take necessary action.

46 (III) *The Mines and Geology Department and the State Coastal Zone Management Authority are directed to implement the directions issued by this Tribunal in respect of removal of sand bars in various decisions including Janajagriti Samithi vs. Union of India & Ors.-O.A. No. 26 of 2013 and connected cases and Gutha Gunasekhar and Ors. vs. Union of India and Ors.-O.A. No. 137 of 2021 and strictly adhere to the sustainable sand mining policy of 2016 and Regulation of Maintenance and Enforcement of Guidelines, 2020 issued by MoEF&CC in respect of these aspects.*

Action: The committee opined to direct Mines & Geology Department to take necessary action.

46 (VI) *The Coastal Zone Management Authority and the Fisheries Department, the Aqua Culture Authority and Director of Mines, Andhra Pradesh State Pollution Control Board are directed to take steps to recover the environmental compensation from those persons who are involved in unauthorised aqua culture activity without obtaining permission or license and conducting illegal sea sand mining activities in the coastal zone, apart from initiating prosecution and seizure of vehicles as done by them as huge amount is lost to the Government on account of such illegal activity and such persons should be dealt with in accordance with law as damage caused to environment including its cost of restoration has to be recovered from them by imposing environmental.*

Action: The committee opined to direct the JD, fisheries to take steps to levy penalty to those persons who are involved in unauthorised aqua. culture activity without obtaining permission or license.

While concluding the meeting, the Collector & District Magistrate, and the Chairman of the District Level Committee directed the Fisheries Department and Department of Mines & Geology to take necessary action.

(Signature)
Environmental Engineer,
A.P. Pollution Control Board
Regional Office, Kakinada,

(Signature)
Collector and District Magistrate,
Chairman of the District Level Committee, (2/5)
Dr.B.R.Ambedkar Konaseema District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005



Bh.L. Sundeep Reddy,
Environmental Engineer.

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E-mail:rokkd-ee1@appcb.gov.in
Website:appcb.ap.nic.in.

Lr.No.1/APCZMA/DLC/RO-KKD/2023- 988

Date: 13 .09.2023

To
Addl. Superintendent of Police (SEB),
O/o The Superintendent of Police,
S.S. Naidu Layout,
Amalapuram,
Dr. B.R. Ambedkar Konaseema District

Sir,

Sub:- DLC committee constitution in accordance with CRZ Notification, 2011 - Meeting conducted on 31.08.2023 - Implementation of Hon'ble NGT order in O.A.No.91 of 2020 filed by Sri Venkatapathi Yenumula Raju and Ors, S/o Venkatratnam, Dr. B.R. Ambedkar Konaseema District against large scale illegal shrimp farms & sand mining in Dr. B.R. Ambedkar Konaseema District - Recommendation of the committee - Letter to the Special Enforcement Bureau department to take necessary action - Reg.

- Ref:-**
1. Hon'ble NGT order in O.A.No.91 of 2020 dated 18.07.2022.
 2. Committee constituted Procd. No. APCZMA/DLC-I/PCB/RO-KKD/2023-255, dated 17.05.2023.
 3. APCZMA Lr.No.O.A.No. 91 of 2020/APCZMA/Legal/2020, dated 20.07.2023.
 4. DLC meeting held on 31.08.2023.

Your kind attention is invited to the reference 1st cited, regarding the Hon'ble NGT order dated 18.07.2022 in O.A. No. 91 of 2020(SZ) regarding the illegal shrimp farms & sand mining in the villages of Pallipalem village, Gogunnamatam of Razole Mandal and other villages in Malikipuram and Sakhinetipalli mandals of Dr. B.R. Ambedkar Konaseema District.

Vide reference 2nd cited, the District Level Committee (DLC) was constituted for Dr. B.R. Ambedkar Konaseema District in accordance with CRZ Notification, 2011.

Vide reference 3rd cited, APCZMA addressed letter to conduct the DLC meeting and to review with the concerned stakeholder departments in connection with O.A. No. 91 of 2020(SZ).

Vide reference 4th cited, DLC meeting was conducted on 31.08.2023 and the committee recommended to address the Mines & Geology department & Special Enforcement Bureau, Dr. B.R. Ambedkar Konaseema District for monitoring illegal sea shore sand mining and

implementation of the Hon'ble NGT directions (para no. 46 (II)) vide order dated 18.07.2022. (Order enclosed).

In this regard, the Special Enforcement Bureau is directed to monitor illegal sea shore sand mining as alleged in O.A.No.91 of 2020.

Sd/-
**COLLECTOR & DISTRICT MAGISTRATE
CHAIRMAN OF THE DLC
DR. B.R. AMBEDKAR KONASEEMA DISTRICT
AMALAPURAM**

//T.C.F.B.O//


**ENVIRONMENTAL ENGINEER
APPCB, REGIONAL OFFICE, KAKINADA
MEMBER CONVENER, DLC**



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005



Bh.L. Sundeep Reddy,
Environmental Engineer.

Ph: 0884-2374066
E-mail:rokkd-ee1@appcb.gov.in
Website:appcb.ap.nic.in.

Lr.No.1/APCZMA/DLC/RO-KKD/2023-988

Date: 13.09.2023

To
The District Mines & Geology Officer,
District Mines & Geology Office,
AIMS Engineering College,
Government Offices Complex,
2nd floor, Mummidiavaram,
Dr. B.R. Ambedkar Konaseema District.

Sir,

Sub:- DLC committee constitution in accordance with CRZ Notification, 2011 - Meeting conducted on 31.08.2023 - Implementation of Hon'ble NGT order in O.A.No.91 of 2020 filed by Sri Venkatapathi Yenumula Raju and Ors, S/o Venkatratnam, Dr. B.R. Ambedkar Konaseema District against large scale illegal shrimp farms & sand mining in Dr. B.R. Ambedkar Konaseema District - Recommendation of the committee - Letter to the Mines & Geology department to take necessary action - Reg.

- Ref:-**
1. Hon'ble NGT order in O.A.No.91 of 2020 dated 18.07.2022.
 2. Committee constituted Procd. No. APCZMA/DLC-I/PCB/RO-KKD/2023-255, dated 17.05.2023.
 3. APCZMA Lr.No.O.A.No. 91 of 2020/APCZMA/Legal/2020, dated 20.07.2023.
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Your kind attention is invited to the reference 1st cited, regarding the Hon'ble NGT order dated 18.07.2022 in O.A. No. 91 of 2020(SZ) regarding the illegal shrimp farms & sand mining in the villages of Pallipalem village, Gogunnamatam of Razole Mandal and other villages in Malikipuram and Sakhinetipalli mandals of Dr. B.R. Ambedkar Konaseema District.

Vide reference 2nd cited, the District Level Committee (DLC) was constituted for Dr. B.R. Ambedkar Konaseema District in accordance with CRZ Notification, 2011.

Vide reference 3rd cited, APCZMA addressed letter to conduct the DLC meeting and to review with the concerned stakeholder departments in connection with O.A. No. 91 of 2020(SZ).

Vide reference 4th cited, DLC meeting was conducted on 31.08.2023 and the committee recommended to address the Mines & Geology department, Dr. B.R. Ambedkar Konaseema District for monitoring illegal sea shore sand mining and implementation of the Hon'ble NGT directions (para no. 46 (II & III)) vide order dated 18.07.2022. (Order enclosed).

In this regard, the Mines & Geology is directed to monitor illegal sea shore sand mining as alleged in O.A.No.91 of 2020.

Sd/-
COLLECTOR & DISTRICT MAGISTRATE
CHAIRMAN OF THE DLC
DR. B.R. AMBEDKAR KONASEEMA DISTRICT
AMALAPURAM

//T.C.F.B.O//

[Signature]
ENVIRONMENTAL ENGINEER
APPCB, REGIONAL OFFICE, KAKINADA
MEMBER CONVENER, DLC



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005



Bh.L. Sundeep Reddy,
Environmental Engineer.

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Website:appcb.ap.nic.in.

Lr.No.1/APCZMA/DLC/RO-KKD/2023-988

Date: 13.09.2023

To
The Joint Director,
Fisheries Department,
AIMS College,
Mummidiavaram,
Dr. B.R. Ambedkar Konaseema District.

Sir,

Sub:- DLC committee constitution in accordance with CRZ Notification, 2011 - Meeting conducted on 31.08.2023 - Implementation of Hon'ble NGT order in O.A.No.91 of 2020 filed by Sri Venkatapathi Yenumula Raju and Ors, S/o Venkatratnam, Dr. B.R. Ambedkar Konaseema District against large scale illegal shrimp farms & sand mining in Dr. B.R. Ambedkar Konaseema District - Recommendation of the committee - Letter to the fisheries department to take necessary action - Reg.

- Ref:-**
1. Hon'ble NGT order in O.A.No.91 of 2020 dated 18.07.2022.
 2. Committee constituted Procd. No. APCZMA/DLC-I/PCB/RO-KKD/2023-255, dated 17.05.2023.
 3. APCZMA Lr.No.O.A.No. 91 of 2020/APCZMA/Legal/2020, dated 20.07.2023.
 4. DLC meeting held on 31.08.2023.

Your kind attention is invited to the reference 1st cited, regarding the Hon'ble NGT order dated 18.07.2022 in O.A. No. 91 of 2020(SZ) regarding the illegal shrimp farms & sand mining in the villages of Pallipalem village, Gogunnamatam of Razole Mandal and other villages in Malikipuram and Sakhinetipalli mandals of Dr. B.R. Ambedkar Konaseema District.

Vide reference 2nd cited, the District Level Committee (DLC) was constituted for Dr. B.R.Ambedkar Konaseema District in accordance with CRZ Notification, 2011.

Vide reference 3rd cited, APCZMA addressed letter to conduct the DLC meeting and to review with the concerned stakeholder departments in connection with O.A. No. 91 of 2020(SZ)

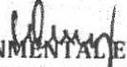
Vide reference 4th cited, DLC meeting was conducted on 31.08.2023 and the committee recommended to address JD, Fisheries for implementation of the Hon'ble NGT directions (para no. 46 (I & VI)) in O.A. No. 91 of 2020(SZ) order dated 18.07.2022. (Order enclosed).

In this regard, the JD, fisheries is directed to conduct resurvey of entire coastal area as alleged in O.A.No.91 of 2020, to be carrying the unauthorised aqua culture farms and to categorize the illegal farms in violation of CRZ and illegal farms in violation of Coastal Aquaculture Act. The JD, fisheries is also directed to implement disconnection of power supply orders to the illegal farms.

Also the JD, fisheries is directed to take steps to levy penalty to those persons who are involved in unauthorised aqua culture activity without obtaining permission or license.

Sd/-
COLLECTOR & DISTRICT MAGISTRATE
CHAIRMAN OF THE DLC
DR. B.R. AMBEDKAR KONASEEMA DISTRICT
AMALAPURAM

//T.C.F.B.O//


ENVIRONMENTAL ENGINEER
APPCB, REGIONAL OFFICE, KAKINADA
MEMBER CONVENER, DLC